

(b) if so, the details thereof; and

(c) the steps taken to compensate the State Government of Punjab in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) Industry is a State Subject and therefore, no centralized data regarding industries in the country is maintained by the Department of Heavy Industry. The role of DHI is confined to the administration of Central Public Sector Enterprises (CPSEs) under its administrative control and the sector under it.

Terror threat to Suratgarh airbase in Rajasthan

†2670. SHRI NARENDRA BUDANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of terrorism and naxalism are rising in the country;

(b) the number of incidents of terrorism occurred during the past three years and the number of people died and injured therein; and

(c) whether Government has received any information that similar to the terror attack on Pathankot airbase, Suratgarh airbase, Rajasthan is also on the target of terrorists' attack, if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) No, Sir. The overall internal security situation in the country is firmly under control due to the systematic and unrelenting efforts of the Central and State Governments. The Central Government is steadfastly assisting the States in dealing with problems, such as terrorism, militancy, insurgency and extremism.

(b) The terrorist attacks in the country are categorized in two major theatres *viz.* terrorism in the hinterland of the country and terrorism in the State of Jammu and Kashmir. The details of the number of people died and injured due to terrorism in the hinterland of the country and in the Jammu and Kashmir, during the last three years and current year are given in Statement-I and Statement-II respectively (*See below*).

†Original notice of the question was received in Hindi.

(c) There is no specific inputs with regard to terror threat to Air Force Station Suratgarh, Rajasthan. However, security arrangements for all vital installations are reviewed from time to time by the concerned security agencies in order to maintain optimum level of security and to counter terror threat, if any.

Statement-I

Details of number of people killed and injured due to terrorism in the country during the last three years

| Incident | Number person killed | Number of person injured |
|---|----------------------|--------------------------|
| 2013 | | |
| 21.02.2013 Twin Bomb Blast in Hyderabad | 18 | 131 |
| 17.04.2013 Bomb Blast in Bengaluru | Nil | 16 |
| 07.07.2013 Bomb Blasts in Bodh Gaya | Nil | 02 |
| 27.10.2013 Serial Bomb Blasts in Patna | 06 | 89 |
| 2014 | | |
| 01.05.2014 IEDs explosion, at Chennai Central Railway Station, in a stationary train | 01 | 14 |
| 02.10.2014 Bomb blast in Burdwan | 02 | 01 |
| 28.12.2014 IED blast in Bengaluru | 01 | 03 |
| 2015 | | |
| 27.7.2015 Terror attack in Gurudaspur District of Punjab | 07 | 16 |
| 2016 | | |
| 2.01.2016 Terror attack in the Pathankot District of Punjab | 07 | 37 |

Statement-II

Details of number of terrorist incidents in Jammu and Kashmir and the number of security personnel/civilians killed/injured in these incidents during the last three years and current year

| Year | No. of terrorist incidents | Civilians | | Security personnel | |
|-----------------------|----------------------------|-----------|---------|--------------------|---------|
| | | Killed | Injured | Killed | Injured |
| 2013 | 170 | 15 | 31 | 53 | 74 |
| 2014 | 222 | 28 | 71 | 47 | 84 |
| 2015 | 208 | 17 | 70 | 39 | 103 |
| 2016 (upto 31st July) | 163 | 6 | 12 | 34 | 97 |

Victim compensation scheme under Nirbhaya Fund

2671. DR. KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the States/Union Territories have notified victim compensation scheme under Nirbhaya Fund;

(b) if not, the reasons therefor and the names of States/Union Territories thereof;

(c) how much funds have been released from this fund, State-wise since its inception; and

(d) whether there is a separate compensation for victims that are physically/mentally challenged?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes Sir. All the States/Union Territories have notified victim compensation scheme in their respective State/UT.

(c) and (d) Record of disbursement made by States/UTs under their Victim Compensation Scheme is not maintained Centrally. However, on 6-7-2016, the Central Government has launched revised Central Victim Compensation Fund (CVCF) Scheme for women with one time grant of ₹ 200.00 Crore under the Nirbhaya Fund to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations, to reduce disparity in quantum of